

DEVAN RAMACHANDRAN, J.

**W.P (C) Nos. 22750, 25784, 42574 of 2018,
27642 of 2021 and 42160 of 2022**

Dated this the 24th day of May, 2023

ORDER

Sri. Harish Vasudevan – learned Amicus Curiae submits that there appears to be a concerted effort from all sides to violate the orders of this Court. He offered to place on record a consolidated report of all violations, as far as possible, before this Court by the next posting date.

2. Sri.Shyam Prasanth – learned Government Pleader appearing for the State and other functionaries, submitted that his clients are unequivocal that the directions of this Court have to be complied with; and that all unauthorised boards, flags, banners, festoons etc., are to be removed. He sought time to verify whether such installations are still available on the public areas and streets of the State.

3. Whatever be the stand the State may take, the fact remains that the directions of this Court cannot be violated, particularly after they themselves have issued orders, circulars and proceedings in compliance.

4. This Court has already nominated and established committees for removing the unauthorised installations and if they are not working as ordered, then certainly, action, including for contempt will be initiated.

5. This Court places all Competent Authorities on notice that continuous disregard to directives will expose them to stringent action under every warrant of law.

List this matter, at the request of the learned Government Pleader on 08.06.2023.

Hand over.

**Sd/-DEVAN RAMACHANDRAN,
JUDGE**

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